
(2022) 08 JH CK 0016

In the Jharkhand High Court

Case No : Civil Petition No. 2 Of 1996 (R)

Kumardhubi Metal Casting & Engineering Ltd

APPELLANT

Vs

Kumardhubi Karamachari Congress & Others

RESPONDENT

Date of Decision : 05-08-2022

Acts Referred:

Citation : (2022) 08 JH CK 0016

Hon'ble Judges : Aparesh Kumar Singh, J

Bench : Single Bench

Advocate : Himanshu Kr. Mehta, Manjusri Patra, A. Allam, M.M. Pal, Satya Shaktakshi, Mohua Palit, Richa Sanchita, Pinky Shaw, Anil Kr. Singh, Sumeet Gadodia, Chaitali C. Sinha, Mrinal Kanti Roy

Judgement

Aparesh Kumar Singh, J

1. Two bids submitted in sealed cover before the learned Registrar General one by M/s Apical Exim Pvt. Ltd. and other by M/s Ennar Infotech Pvt. Ltd., have been opened today in presence of the parties and their counsels as also the learned counsel for the Official Liquidator, learned senior counsel for the Bank of India, learned senior counsel for the workmen, learned counsel for the BSIDC and learned counsel for the EPFO, pursuant to the auction-cum-sale notice dated 29.06.2022.

(i) M/s Ennar Infotech Pvt. Ltd. has made a composite offer of Rs. 112.33 crores for the sale of assets (immovable and movable) of M/s Kumardhubi Metal Casting & Engineering Ltd. situate at village Chirkunda, District Dhanbad. It has submitted a Banker's Draft / Demand Draft of Rs. 22.50 crores issued by the Oxford Investment Bank, London, United Kingdom in the name of the Official Liquidator drawn at Punjab National Bank, Kanta Toli Branch, Ranchi

(ii) M/s Apical Exim Pvt. Ltd. has given a composite offer of Rs. 111.00 crores. It has given details of EMD of Rs. 22.50 crores transferred through RTGS to the account of Official Liquidator.

2. A report has been submitted by the Official Liquidator on 03.08.2022 stating that an amount of Rs. 22.50 crores has been transferred through RTGS in EMD Account No. 973500210000582 (IFSC-PUNB0973500) in favour of the Official Liquidator, Ranchi, Jharkhand. The same is lying in the account of the Official Liquidator.
3. Let both the bid documents be handed over to the Official Liquidator to verify the documents and prepare a chart and submit a detailed report with regard to each of the tenderers in respect of the compliance of the terms and conditions enumerated in the auction-cum-sale notice. Report be submitted on or before the next date when the bidding process would be undertaken.
4. List the case on 12.08.2022.